

Fixed for 30.11.2021

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH  
JUDICIAL DEPARTMENT

RSA 821 of 2018 (O&M)

Joginder Singh

Vs.

Teja Singh and ors

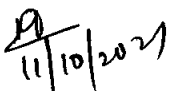
To,


*R no. 3 Amandeep Singh s/o Jagdish Singh resident of House No. 102,  
Sector-55, Palsora, UT Chandigarh.*

Whereas, it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued against him to appear in this Court on **30.11.2021** personally or through summons authorized by law to act for him or an Advocate of this Court to defend the above noted case failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on **22.10.2021**.

Yours Faithfully,

  
11/10/2021  
Superintendent, Civil II  
For Asstt. Registrar (C&J)

  
11/10/2021